

HIGH COURT OF DELHI: NEW DELHI

No.34/RG/DHC/2022

Dated: 11.02.2022

OFFICE ORDER

SUB: SYSTEM OF HEARING OF CASES BEFORE THE DELHI HIGH COURT WITH EFFECT FROM 14.02.2022.

In continuation of this Court's Office Order No.1/RG/DHC/2022 dated 12.01.2022, 28/LISTING/DHC/2022 dated 13.01.2022 and 35/LISTING/DHC dated 18.01.2022 and as directed by the Hon'ble Full Court, suitable number of Benches of this Court for physical hearings shall be constituted with effect from 14.02.2022, as per the directions of Hon'ble the Chief Justice. The remaining Benches shall continue to take up matters through video-conferencing. However, all Benches of this Court shall take up cases as per the existing system of listing of matters.

All other pending routine/ non-urgent matters listed before this Court from 14.02.2022 to 28.02.2022 shall stand adjourned *en bloc*, as per the following schedule:

S. No.	Date already fixed	New Date of Hearing
1	14.02.2022 (Monday)	05.04.2022 (Tuesday)
2	15.02.2022 (Tuesday)	06.04.2022 (Wednesday)
3	16.02.2022 (Wednesday)	07.04.2022 (Thursday)
4	17.02.2022 (Thursday)	08.04.2022 (Friday)
5	18.02.2022 (Friday)	11.04.2022 (Monday)
6	21.02.2022 (Monday)	12.04.2022 (Tuesday)
7	22.02.2022 (Tuesday)	13.04.2022 (Wednesday)
8	23.02.2022 (Wednesday)	18.04.2022 (Monday)
9	24.02.2022 (Thursday)	19.04.2022 (Tuesday)
10	25.02.2022 (Friday)	20.04.2022 (Wednesday)
11	28.02.2022 (Monday)	21.04.2022 (Thursday)

It has further been ordered that roster for the courts of Registrar and Joint Registrar (Judicial) shall be prepared in such a manner that w.e.f. 14.02.2022, around 50% of them hold the court physically while the others take up the matters through virtual mode.

The aforesaid arrangement shall continue up till 28.02.2022 and from 02.03.2022, there shall be complete resumption of physical hearings in this Court. After complete resumption of physical hearing, the Courts may, in exceptional circumstances on a case-to-case basis, permit hybrid/ video-conferencing hearing.

The Advocates, staff officials, litigants and other visitors to the Courts shall follow all the Covid-19 protocols, guidelines, directions, etc. issued by the Govt. of India, Govt. of NCT of Delhi and Court administration from time to time.

All stakeholders are also advised to get themselves vaccinated at the earliest.

By Order

Sd/-

(Manoj Jain)

Registrar General

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. All Principal District & Sessions Judges, Delhi.
5. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
6. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
7. The Secretary, Bar Council of India, New Delhi
8. The Secretary, Bar Council of Delhi, New Delhi
9. The Secretary, Supreme Court of India Bar Association, New Delhi
10. The Secretary, Delhi High Court Bar Association, New Delhi
11. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
12. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
13. The Commissioner of Police, Delhi Police, Delhi.
14. The Director (Academics), Delhi Judicial Academy, Delhi.
15. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
16. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
17. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
18. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
19. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
20. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
21. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
22. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
23. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
24. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
25. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/ OSDs/ Coordinator (DIAC).
26. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
27. The Joint Registrar, Registrar General's Secretariat
28. Private Secretaries to all Hon'ble Judges.
29. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
30. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
31. Copy to be displayed on the Notice Board.
32. Guard file.

(Geetha Gopinathan)
Joint Registrar (RG Secretariat)

HIGH COURT OF DELHI: NEW DELHI

No.67/RG/DHC/2022

Dated: 11.02.2022

OFFICE ORDER

**SUBJECT: SYSTEM OF HEARING OF CASES BEFORE DELHI DISTRICT COURTS
WITH EFFECT FROM 14.02.2022.**

In continuation of this Court's Office Order No.1/RG/DHC/2022 dated 12.01.2022 and as directed by the Hon'ble Full Court, all the Principal District and Sessions Judges and the Principal Judge, Family Court (HQs) shall prepare roster of judicial officers of their respective districts/ Family Courts in such a manner that w.e.f. 14.02.2022, around 50% of the total strength of judicial officers hold the court physically while the others take up the matters through virtual mode.

The aforesaid arrangement shall continue up till 28.02.2022 and from 02.03.2022 there shall be complete resumption of physical hearings in the Delhi District Courts. After complete resumption of physical hearing, the Courts may, in exceptional circumstances on a case-to-case basis, permit hybrid/ video-conferencing hearing.

The Advocates, staff officials, litigants and other visitors to the Courts shall follow all the Covid-19 protocols, guidelines, directions, etc. issued by the Govt. of India, Govt. of NCT of Delhi and Court administration from time to time.

All stakeholders be also advised to get themselves vaccinated at the earliest.

By Order,

Sd/-

(Manoj Jain)
Registrar General

Endst. No.68-98/RG/DHC/2022

Dated: 11.02.2022

Copy forwarded for information & necessary action, if any, to:-

1. The Registrar Generals of all the High Courts in India.
2. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
3. All Principal District & Sessions Judges, Delhi.
4. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
5. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
6. The Secretary, Bar Council of India, New Delhi
7. The Secretary, Bar Council of Delhi, New Delhi
8. The Secretary, Supreme Court of India Bar Association, New Delhi
9. The Secretary, Delhi High Court Bar Association, New Delhi
10. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
11. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
12. The Commissioner of Police, Delhi Police, Delhi.
13. The Director (Academics), Delhi Judicial Academy, Delhi.
14. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
15. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
16. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector-7, R.K. Puram, Delhi.
17. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.

18. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
19. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
20. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
21. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
22. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
23. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
24. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/ OSDs/ Coordinator (DIAC).
25. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
26. The Joint Registrar, Registrar General's Secretariat
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28. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
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(Geetha Gopinathan)
Joint Registrar (RG Secretariat)